

FIR No.595/2014
u/s 376D/366/328/34 IPC
PS: Pahar Ganj

State Vs. Pradeep Malhotra and others

18.07.2020

**ORDER ON THE ANTICIPATORY BAIL APPLICATION OF
APPLICANT/ACCUSED MINAKSHI DAGAR D/O. SH. SANJEEV DAGAR.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, ld. Counsel for DCW.
Sh. Aditya Rana, Ld. Counsel for applicant/accused.
I.O. SI Lalit Kumar has filed reply to the Anticipatory Bail
Application.

Complainant/victim in person.

Arguments on the Anticipatory Bail application heard through
Video Conferencing.

It is submitted by ld. Counsel for applicant/accused that
applicant/accused Minakshi Dagar has nothing to do with the alleged offence and for
the last five years the applicant/accused was never called in the police Station and
presently, she has received a call from Police Station to join the investigation in the
present case FIR. It is further submitted by ld. Counsel for applicant/accused that
applicant/accused is ready to join the investigation and made a request that
Anticipatory Bail may kindly be granted to the applicant.

Per Contra, Ld. Addl. PP for the State has vehemently opposed
the Anticipatory Bail application on the ground that there are serious allegations
against the applicant/accused and make a submission that the bail application of
applicant may kindly be dismissed.

Complainant/victim has stated that the Minakshi Dagar had
caught hold her hands and she was forced to consume liquor. She has also stated that
after made consuming liquor to her, forceful physical relations were made by Pradeep
Malhotra with the help of Minakshi Dagar and she was threatened by all the accused



persons. She further submitted that Anticipatory Bail may not be granted to the applicant/accused. Heard.

Having heard the submission, made by Id. counsel for applicant/accused, Ld. Counsel for DCW, complainant/victim as well as the Id. Addl. PP for the State and after gone through the contents of the Anticipatory bail application and without commenting upon the merits of this case, this court is of the considered view that the allegations against the applicant/accused are of very serious nature and TIP of the applicant/accused is yet to be carried out. The applicant/accused is absconding since the registration of the FIR. The custodial interrogation of the applicant/accused Minakshi Dagar is required.

Moreover, the complainant/victim who has appeared in person in court along with her husband, has submitted that she and her husband has been threatened by accused persons through their unknown associates and she has made the complaint to the SHO of PS Nabi Karim in this regard and the investigation of the said complaint is being carried out by the I.O. of the Police Station Nabi Karim. Therefore, in these facts and circumstances, this court is not inclined to grant Anticipatory Bail to the applicant/accused. Hence, the Anticipatory Bail application of applicant/accused is hereby dismissed.

Anticipatory Bail application is disposed off accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
18.07.2020

FIR No.89/2020
u/s 376D/354/509 IPC
PS: Nabi Karim
State Vs. Dheeraj s/o. Sh. Raj Kumar

18.07.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
DHEERAJ S/O. RAJ KUMAR.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, Id. Counsel for DCW.
Sh. Vikas Arora, Ld. Counsel for applicant/accused.
Sh. Akhil Goel, Id. Counsel for complainant/victim.
I.O. SI Sushil Sanwaria in person.

Complainant/victim heard through Whatsapp Video Call on the mobile phone No. 9210478590 of I.O.

Arguments on the bail application heard through Video Conferencing.

It is submitted by Id. Counsel for applicant/accused that applicant/accused is in JC w.e.f. 23.03.2020 and he has nothing to do with the alleged offence and he has been falsely implicated in the present case just to settle the personal score and make a request that bail may kindly be granted to the applicant/accused.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application on the ground that applicant/accused is in JC for a heinous crime and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Complainant/victim has submitted that she has no objection if the bail is granted to the applicant/accused.

Having heard the submission, made by Id. counsel for applicant/accused, Ld. Counsel for DCW and complainant/victim as well as the Id.

Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 23.03.2020 and there is outbreak of Covid-19 and complainant/victim has submitted that she has no objection if the bail is granted to the applicant/accused.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, applicant/accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Bail application is stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
18.07.2020

FIR No.89/2020
u/s 376D/354/509 IPC
PS: Nabi Karim
State Vs. Jatin Ahuja s/o Ashok Kumar

18.07.2020

**ORDER ON THE ANTICIPATORY BAIL APPLICATION OF
APPLICANT/ACCUSED JATIN AHUJA S/O. ASHOK KUMAR.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, ld. Counsel for DCW.
Sh. Vikas Arora, Ld. Counsel for applicant/accused.
Sh. Akhil Goel, ld. Counsel for complainant/victim.
I.O. SI Sushil Sanwaria in person.

Complainant/victim heard through Whatsapp Video Call on the
mobile phone No. 9210478590 of I.O.

Arguments on the Anticipatory bail application heard through
Video Conferencing.

It is submitted by ld. Counsel for applicant/accused that
applicant/accused has nothing to do with the alleged offence and he has been falsely
implicated just to settle the personal score and co-accused Sandeep Kumar has already
been granted Anticipatory Bail by this Hon'ble Court. ld. Counsel for
applicant/accused has further submitted that he is ready to join the investigation and
make a submission that Anticipatory Bail may kindly be granted.

Per Contra, Ld. Addl. PP for the State has vehemently opposed
the Anticipatory bail application on the ground that there are serious allegations
against the applicant/accused and make a submission that the Anticipatory bail
application of applicant/accused may kindly be dismissed. Heard.

Complainant/victim has submitted that she has no objection if the
bail is granted to the applicant/accused.

Having heard the submission, made by Id. counsel for applicant/accused, Ld. Counsel for DCW, Ld. Counsel for complainant as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that no custodial interrogation is required. Applicant/accused is directed to join the investigation as and when required by the I.O./SHO of concerned Police Station.

Be put up for **24.08.2020** for further arguments on Anticipatory bail application. Till then no coercive action shall be taken against the applicant/accused by IO/SHO in aforesaid case FIR.

Copy of this order be given dasti to the I.O.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
18.07.2020